

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI  
FORM FOR CERTIFIED COPY**

[SEE RULE 28]

MA/RA/E.A./IN NO. \_\_\_\_\_ OF \_\_\_\_\_

OA/APPEAL NO. \_\_\_\_\_ OF \_\_\_\_\_

.....

Applicant(s)Appellant(s)

VERSUS

.....

Respondent (s)

**APPLICATION FOR GRANT OF CERTIFIED COPIES**

1. Name and address of the applicant :
2. Whether the applicant is a party to the case :  
(if not, purpose for which the copy is required)
3. Whether the case is pending or disposed:
4. Description with date of the documents of  
which copy is applied for :
5. No. of copies required and name of application :  
(Whether urgent or ordinary)
6. Details of the charges remitted for certified copies :

Dated this the \_\_\_\_\_ date of \_\_\_\_\_ 20 \_\_\_\_\_

Signature of the Applicant / Appellant/Respondent

Legal Practitioner for the Applicant/Appellant/Respondent

---

For Office Use

Granted/Rejected

Additional copying charges payable/paid and detail thereof.

[Initials of the Officer-in-charge]